

area were in the nature of collisions, derailments and fire accident.

(d) Removal of encroachment from Railway land is undertaken as per the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

[*Translation*]

Liberalised Economic Policy

*86. SHRI UPENDRA NATH VERMA : Will the Minister of INDUSTRY be pleased to state :

(a) the position of employment in the villages after the adoption of liberalised economic policy by the Government and the target achieved regarding creation of jobs in villages as a result of adoption of the said policy;

(b) whether paternal professions and cottage industries have got opportunities to flourish after the adoption of the above policy and

(c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) In the Khadi and Village Industries Sector a target had been set to increase employment from 50.16 lakh persons in 1991-92 to 62.75 lakh persons in 1996-97. As against this, by the year 1994-95 employment opportunities have been generated for 53.46 lakh persons

(b) and (c). Khadi and Village Industries are traditional skill based industries using local raw materials. As part of the action plan launched in August, 1994 for implementation of the recommendations of the High Power Committee for the Khadi and Village Industries (KVI) Sector, KVI Schemes have been revised for improving competitiveness of these industries. New schemes inter-alia emphasise enhanced credit, availability of improved technology and measures for developing domestic and international market for KVI products.

[*English*]

National Institute of Adult Education

*87. SHRI SRIBALLAV PANIGRAHI : Will the PRIME MINISTER be pleased to state :

(a) the date on which the National Institute of Adult Education was established;

(b) whether the institute was established against the proposals of the National Literacy Mission Document;

(c) if so, whether the Government have made any investigation into the affairs of the institute; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE FOR EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) The National Institute of Adult Education has been registered under the Societies Registration Act, 1860 on 1st January, 1991.

(b) The institute has been established in accordance with the proposals of the NLM document

(c) No, Sir

(d) Does not arise

Pending Cases

*88. SHRI RAJ NATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether many tribunals have been carved out of the High Courts to speed up the disposal of cases

(b) if so, the details thereof.

(c) whether any study has been carried out to find out the extent to which these tribunals have been helpful in the disposal of cases:

(d) if so, the outcome thereof: and

(e) the steps proposed to be taken to tone up the functioning of these tribunals?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R BHARDWAJ) : (a) and (b). Government has constituted a number of Tribunals for the expeditious disposal of cases under various enactments such as the Central Administrative Tribunal, the Income Tax Appellate Tribunal, the Monopolies and Restrictive Trade Practices Commission, the Customs, Excise and Gold (Control) Appellate Tribunal, the Board for Industrial and Financial Reconstruction, the Company Law Board, the Railway Claims Tribunal, the Railway Rates Tribunal, the Appellate Tribunal for Forfeited Property, the Film Certification Appellate Tribunal, the Appellate Authority for Industrial and Financial Reconstruction, the Income-tax Settlement Commission, the Foreign Exchange Regulation Appel-